

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 23/RP/2017

In

Petition No. 299/GT/2014

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member**

Date of Order: 31.7.2017

In the matter of

Review of Commission's order dated 24.3.2017 in Petition No. 299/GT/2014 regarding revision of tariff of National Capital Thermal Power Station, Dadri Stage-I (840 MW) for the period from 1.4.2009 to 31.3.2014 based on trueing- up exercise.

In the matter of

NTPC Ltd
NTPC Bhawan
Core-7, SCOPE Complex
7, Institutional area, Lodhi Road
New Delhi- 110003

.....**Petitioner**

Vs

1. Uttar Pradesh Power Corporation Ltd
Shakti Bhawan, 14, Ashok Marg
Lucknow-226001

2. Tata Power Delhi distribution Ltd
Grid substation, Hudson Road,
Kingsway camp, Delhi-110009

3. BSES Rajdhani Power Ltd.
BSES Bhawan, Nehru place
New Delhi- 110019

4. BSES Yamuna Power Ltd.
Shakti Kiran building, karkardooma,
Delhi- 110092

5. New Delhi Municipal Council
Palika Kendra, Sansad marg
New Delhi- 110001

.....**Respondents**



Parties present:

Shri, Ajay Dua, NTPC
Shri E.P.Rao, NTPC
Shri Manoj Sharma, NTPC,
Shri Vivek Kumar, NTPC
Shri R.B.Sharma, Advocate, BRPL

Interim Order

The petitioner, NTPC has filed this petition for review of order dated 24.3.2017 in Petition No. 299/GT/2014 whereby the Commission had revised the tariff of National Capital Thermal Power Station, Dadri, Stage – I (840 MW) for the period 1.4.2009 to 31.3.2014 in terms of the 2009 Tariff Regulations. Aggrieved by the said order dated 24.3.2017, the petitioner has sought review limited to the ground of:-

“Non- consideration of (-) Rs 117.95 lakh under exclusion during 2010-11 for the assets not owned by the company”.

2. Heard the representative of the petitioner on 'admission'. Admit and issue notice to the respondents.
3. The petitioner is directed to serve the copy of the review petition along with this order on the respondents by 2.8.2017. The respondents shall file their replies by 18.8.2017, with copy to the petitioner, who shall file its rejoinder, if any, by 23.8.2017. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever.
4. Petition shall be listed for hearing on 5.9.2017.

-Sd/-
(Dr. M.K.Iyer)
Member

-Sd/-
(A. S. Bakshi)
Member

-Sd/-
(A. K. Singhal)
Member

-Sd/-
(Gireesh B. Pradhan)
Chairperson

